

PUNJAB VIDHAN SABHA
Bill No. 12-PLA-2017
THE PUNJAB AGRICULTURAL PRODUCE MARKETS
(AMENDMENT) BILL, 2017

A
BILL

Further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2017. Short title and commencement.

(2) It shall come into force at once.

2. In the Punjab Agricultural Produce Markets Act, 1961, for sections 12-A and 12-B, the following section shall be substituted, namely :— Substitution of section 12-A and 12-B of Punjab Act 23 of 1961.

“12-A. On and from the commencement of the Punjab Agricultural Produce Markets (Amendment) Act, 2017,—
Supersession of nominated committees.

- (a) all the committees, constituted by way of nomination under section 12 as it existed immediately before such commencement, shall stand superseded ;
- (b) all the members including the Chairman of and the Vice-Chairman of every committee, shall cease to hold office ;
- (c) during the period of supersession of the Committees, all powers and duties conferred and imposed upon the Committee, its Chairman, Vice-Chairman and other members by or under this Act, shall be exercised and performed by such officer, as the Government may appoint in that behalf ; and
- (d) all the properties vested in the Committees shall, until these are re-constituted, vest in the Government :

Provided that the Committees shall be re-constituted in accordance with the provisions of Section 12 with in a period of one year from the date of supersession.”

3. (1) The Punjab Agricultural Produce Markets (Amendment) Ordinance (Punjab Ordinance No. 2 of 2017), is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of this Act.

STATEMENT OF OBJECTS AND REASONS

'The Punjab Agricultural Produce Markets (Amendment) Bill 2017' is aimed at enabling the State Government to Supersede the Market Committees for a year in order to implement its policies & programmes at a faster pace. The amendment further aims at ensuring smooth transition and functioning of the committees till these are reconstituted.

CAPTAIN AMRINDER SINGH,
Chief Minister, Punjab.

CHANDIGARH :
The 19th June, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.—The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 19th June, 2017 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).